

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †3667**

**TO BE ANSWERED ON THE 8<sup>TH</sup> AUGUST, 2017/ SHRAVANA 17, 1939 (SAKA)**

**OVER STAY OF FOREIGNERS**

**†3667. SHRI VISHNU DAYAL RAM:  
SHRI BHARAT SINGH:  
SHRI RAKESH SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of Pakistani and Bangladeshi Nationals issued visa under various categories during the year 2014-15;**

**(b) whether the Government has any mechanism to find out the number of people who return to their countries after the expiry of their visa period and if not, the reasons therefor;**

**(c) the number of foreign nationals staying illegally and number of foreigners convicted under Foreigners Act during each of the last three years and the current year;**

**(d) the expenditure incurred on keeping them in custody;**

**(e) whether any mechanism has been set up to ensure that foreign Nationals particularly from neighbouring countries do not illegally stay in the country after the expiry of their visa period; and**

**(f) if so, the details thereof ?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a): The number of visas issued under various categories to Pakistan and Bangladesh nationals during the years 2014 and 2015 are as follows:**

<b><u>Year</u></b>	<b><u>Pakistan</u></b>	<b><u>Bangladesh</u></b>
<b><u>2014</u></b>	<b><u>94993</u></b>	<b><u>652919</u></b>
<b><u>2015</u></b>	<b><u>77543</u></b>	<b><u>751044</u></b>

**(b): Law enforcing agencies maintain a vigil to intercept the foreigners overstaying in India. FRROs under Bureau of Immigration are instructed to conduct special drives for identification of overstaying foreigners in their jurisdiction and initiate necessary action for deportation.**

**(c): The number of foreign nationals staying illegally are not available. However, number of foreigners convicted under Foreigners Act during the last three years are as follows:**

<b>Year</b>	<b>Foreigners convicted*</b>
<b>2014</b>	<b>1845</b>
<b>2015</b>	<b>1442</b>
<b>2016</b>	<b>2476</b>

**\* The data in this regard is available upto 2016.**

**(d): Law and order is a State subject. No information is available centrally on the expenditure incurred on keeping such people in custody.**

**(e) & (f): Central Government is vested with powers to deport a foreign national illegally staying in the country under Section 3(2)(c) of the Foreigners Act, 1946. These powers to identify, detect and deport illegally staying foreign nationals have also been delegated to the State Govts/UT Administrations. Detection and deportation of such over-staying foreign nationals is a continuous process. In genuine cases, where the overstay is unintentional or because of ignorance or under compelling circumstances, the period of overstay is regularized and visa extension fee is charged for the overstay period. Where the overstay is found to be intentional, the foreigner is served with Leave India Notice and penalty/ visa fee for the period of overstay is charged as per instructions.**

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